

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12273/2014

MANIKCHAND CHUNNILAL MUNOT

Petitioner(s)

VERSUS

POSHA PARSHA MOKAL

Respondent(s)

(office report for directions)

WITH

SLP(C) No. 12949/2014 (IX)

SLP(C) No. 14680/2014 (IX)

SLP(C) No. 14714/2014 (IX)

SLP(C) No. 12823/2014 (IX)

SLP(C) No. 12932/2014 (IX)

SLP(C) No. 12911/2014 (IX)

SLP(C) No. 13067/2014 (IX)

SLP(C) No. 12764/2014 (IX)

(CONNECTED MATTERS ARE NOT AS APPLICATION FOR SUBSTITUTED SERVICE
IS TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBER)

SLP(C) No. 12793/2014 (IX)

SLP(C) No. 13015/2014 (IX)

SLP(C) No. 12955/2014 (IX)

SLP(C) No. 14950/2014 (IX)

SLP(C) No. 14805/2014 (IX)

SLP(C) No. 15237/2014 (IX)

SLP(C) No. 14405/2014 (IX)

SLP(C) No. 14677/2014 (IX)

SLP(C) No. 14692/2014 (IX)

SLP(C) No. 14711/2014 (IX)

SLP(C) No. 12963/2014 (IX)

SLP(C) No. 16681/2014 (IX)

SLP(C) No. 14979/2014 (IX)

SLP(C) No. 15071/2014 (IX)

SLP(C) No. 15234/2014 (IX)

SLP(C) No. 14688/2014 (IX)

SLP(C) No. 22886/2015 (IX)

SLP(C) No. 15491/2014 (IX)

SLP(C) No. 15169/2014 (IX)

SLP(C) No. 14590/2014 (IX)

SLP(C) No. 15241/2014 (IX)

SLP(C) No. 14948/2014 (IX)

SLP(C) No. 15788/2014 (IX)

SLP(C) No. 14717/2014 (IX)

SLP(C) No. 14799/2014 (IX)

SLP(C) No. 13245/2014 (IX)

SLP(C) No. 14791/2014 (IX)

SLP(C) No. 14760/2014 (IX)

SLP(C) No. 14689/2014 (IX)
SLP(C) No. 14661/2014 (IX)
SLP(C) No. 14756/2014 (IX)
SLP(C) No. 14742/2014 (IX)
SLP(C) No. 15222/2014 (IX)
SLP(C) No. 14939/2014 (IX)
SLP(C) No. 14697/2014 (IX)
SLP(C) No. 15002/2014 (IX)
SLP(C) No. 14753/2014 (IX)
SLP(C) No. 15077/2014 (IX)
SLP(C) No. 14458/2014 (IX)
SLP(C) No. 14718/2014 (IX)
SLP(C) No. 14783/2014 (IX)
SLP(C) No. 14413/2014 (IX)
SLP(C) No. 15272/2014 (IX)
SLP(C) No. 14484/2014 (IX)
SLP(C) No. 15766/2014 (IX)
SLP(C) No. 16012/2014 (IX)

Date : 08-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBER]

For Petitioner(s)

Mr. Amit Kumar, AOR
Mr. Prithvi Pal, AOR
Mr. Avinit Mani Tripathi, AOR
Ms. Rekha Bakashi Adv

For Respondent(s)

Mr. Samar Vijay Singh, AOR
Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Jaswant P. , Adv
Mr. Ashish Chauhan, Adv

UPON hearing the counsel the Court made the following
O R D E R

Learned Counsel for the Petitioner submits that the publication has already made. However, he prays for two weeks' time as a last and final opportunity to furnish the affidavit with proof of publication of notice in respect of unserved respondents. Two weeks' time, as a last and final opportunity, is granted to the petitioner. If the affidavit is not filed within the said period,

the petition stands dismissed qua unserved respondents without further reference to the Hon'ble Court.

(SONIA KUMARI)
PERSONAL ASSISTANT

(SAROJ KUMARI GAUR)
BRANCH OFFICER